



IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

17.

IA-5425/2023 in C.P.(IB)/302(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 29.01.2024

NAME OF THE PARTIES: Pradhvi Multitrade Private Limited
Vs
Nano Minpro Private Limited

SECTION: 9, 12(2) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

This matter is heard through Video Conference:

1. Counsel for the Applicant present (VC).
2. **IA-5425/2023:** This is an Application filed by the RP seeking 90 days of extension beyond 180 days of CIRP period which ended on 22.10.2023. The CoC has taken a decision to disssolve the Corporate Debtor and an IA has been filed for dissolution. The said IA is pending before the registry for numbering. Hence, 90 days extension is graned w.e.f. 23.10.2023. Accordingly, IA-5425/2023 is allowed and **disposed** of.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)